

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS NEW DELHI.**

**RC No. DAI/2006/A0020/ACB/CBI/ND
CBI Vs Ashutosh Kumar Singh**

30.09.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI along with
IO Dy. SP Shyam Parkash.
Sh. S. P. Sinha, Ld. counsel for the applicant.

Proceedings have been taken up through video conference.

Matter has been listed today for hearing arguments on the application dated 03.8.2018 moved by the applicant Ashutosh Kumar HUF seeking removal of the cap on the account which was defreezed vide order dt. 2.12.2016.

Arguments on the application dt 3.8.2018 have been partly heard. Put up for further consideration on the above application on 17.10.2020 at 10.30 AM through physical hearing.

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Date: 2020.09.30 18:01:28 +05'30'
(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADC/New Delhi/30.09.2020

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS NEW DELHI.**

**Criminal Appeal No. 10/2019
Seema Sharma Vs CBI**

30.09.2020

Present:- Sh. K. K. Patra, Ld. counsel for the appellant/accused.
Sh. Darshan Singh, Ld. PP for the CBI.

Proceedings have been taken up through video conference.

At the outset, it is submitted by ld. counsel for the appellant/convict as also by ld. PP for CBI that they have no objection if the matter is listed for arguments through physical hearing before the court. It needs a highlight that e-record of the case is not available and ld. PP had expressed difficulty in getting the e-record prepared.

In view of the consent given by both the parties, matter be listed for arguments on appeal on 27.10.2020 at 10.00 AM through physical hearing.

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**(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADC/New Delhi/30.09.2020**

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS NEW DELHI.**

**CC No. 421/2019
CBI Vs Virender Deo Dixit & Others**

30.09.2020

Present:- None for the CBI.
A1 Virender Deo Dixit is PO.
None for A-2 Ms. Gyaneshwari Mali.

Proceedings have been taken up through video conference.

Matter has been listed today for framing of charge against A-2.

Put up on 17.10.2020 for framing of charge against A2
Gyaneshwari Mali. This court has a schedule of physical hearings on
17.10.2020

In the meanwhile electronic notice be issued to ld. counsel for
A2 to remain present in the court at 10.30 am on the next date of hearing along
with A2.

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**(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADC/New Delhi/30.09.2020**

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS NEW DELHI.**

CC No. 398/2019

CBI Vs Mohd Zameel @ Waseem @ Bhura

30.09.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI.
Ms. Sangita Bhayana, Ld. counsel for A1.
A2 Mohd Danish has already been discharged.

Proceedings have been taken up through video conference.

Matter is at the stage of framing formal charge against A1 Mohd Zameel @ Waseem @ Bhura.

The next physical hearing of the court is on 8.10.2020.

Put up on 08.10.2020 for framing of charge against A1 Mohd Zameel @ Waseem @ Bhura.

Ld. counsel for A1 is directed to inform A1 Mohd Zameel @ Waseem @ Bhura to remain present in the court at 10.30 am on the next date of hearing.

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(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADC/New Delhi/30.09.2020